

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

211. CP/4301(MB)2019

**IN THE MATTER OF**

IDBI Bank Ltd

... Petitioner

Vs

Rakesh Chaturvedi & Anr

... Respondent

U/s 42 of the Companies Act, 2013

**Order Delivered on 24.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Rohit Gupta (PH)

For the Respondent: Adv. Prachi Wazalwar for Respondent no 1 (VC)

---

**ORDER**

Counsel for the Petitioner is directed to supply the hard copy of the Petition. Counsel for the Respondent/Liquidator is directed to furnish the copy of the reply for the Court record. Adjourned to **05.06.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/